

SC/ST staff/officers association

†*278. MISS ANUSUIYA UIKEY: Will the PRIME MINISTER be pleased to state:

(a) whether scheduled caste and scheduled tribe staff/officers associations are being provided all the facilities that are being provided to other staff associations by all departments for running of associations;

(b) if so, the facilities being provided to scheduled caste and scheduled tribe staff/officers associations;

(c) whether facilities being provided to scheduled caste and scheduled tribe staff/officers association in Employees' State Insurance Corporation are like those in other departments;

(d) if not, the reasons therefor; and

(e) whether Government would consider the reasons for non-uniformity in administration's rules?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) and (b) Certain facilities are provided to the staff associations recognized under Central Civil Services (Recognition of Service Associations) Rules, 1993. Rule 5 (f) of the Central Civil Services (Recognition of Service Associations) Rules, 1993 proscribes formation of service associations to represent the interests, or on the basis of any caste, tribe or religious denomination or of any group within or section of such caste, tribe or religious denomination. SC/ST staff or officers service associations, which are primarily formed on the basis of caste or tribe, cannot be recognized under the Central Civil Services (Recognition of Service Associations) Rules, 1993, and therefore, such unrecognized associations cannot be provided with facilities at par with those provided to the recognized associations.

(c) to (e) For reasons mentioned above, Scheduled Caste and Scheduled Tribe staff/ officers associations in Employees' State insurance Corporation have not been recognized and have not been given facilities provided to recognized service associations in other departments.

†Original notice of the question was received in Hindi.